

## Central Administrative Tribunal Principal Beach, New Delhi.

CP-93/2005 in OA-91/2004

New Delhi this the 26th day of July, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Manage Ram Sharma S/o Shri Bal Krishan, R/o House No. A-4/177, Panchbati Colony, Loni Boarder, Ghaziabad (UP).

Petitioner

(through Sh. A.K. Behra)

Versus

- 1. Dr. K.E. Paul, Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi - 110 002.
- 2. Shri Deepak Mishra,
  Joint Commissioner of Police,
  Police Headquarters,
  LP. Estate,
  New Delhi 110 002.

.... Respondent

(through Sh. Harvir Singh)

Order (Oral)

Hon'ble Shri Shanker Raju, Member (J):

Heard the learned counsel for the parties.

In our considered view, in the fact that it is no res integra that the petitioner was dismissed was not under suspension as his suspension was revoked on 17.1.2001 and the order was passed on 19.07.2005. In so far as quashing the order and reinstating the petitioner is concerned, it has been passed in true letter & spirit. However, the words "deemed place under suspension" are not in accordance with our directions.

3. In this view of the matter, the C.P. is disposed of with a direction to the respondents to pass an order within a week from today deleting the words "deemed place under suspension" as stated in the first paragraph of their order dated 19.07.2005. Notices are discharged.

(Shanker Raju) Member(J)

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(V.K. Majotra) Vice-Chairman(A)

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26/7/05